

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 325**  
**CP-118/PB/2020**  
**New IA-230/2024**

**IN THE MATTER OF:**  
**Shivraj Gupta and Anr.**

... **Applicant/Petitioner**

**Versus**

**Hansraj Gupta & Co. Pvt. Ltd & Ors.**

... **Respondent**

**Under Section: 241-246**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Pooja M. Saigal, Adv. Jatin Dua, Adv.  
Tushar Ajinkya, Adv. Pratiksha Sharma, Adv.  
Ankit Acharya, Adv. S. Sehgal, Adv. R.  
Chaudhary

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-230/2024:** Ld. Counsel appearing for the Applicant produced before us a copy of the order dated 03.07.2024 passed in Company Appeal- 185/2024 and submitted that the order dated 10.05.2024 passed by this Tribunal allowing the Sisters of Mr. Shivraj Gupta to be impleaded as Respondents in CP-118/PB/2020 has been reversed thus, the present application has become infructuous and otiose. In view of the stand taken by the Ld. Counsels for the parties, **the IA is disposed of as infructuous.**

Let the IA-(CA)112/2022 be listed before this Bench on 09.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**